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WP-26049-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 28th OF JULY, 2025

WRIT PETITION No. 26049 of 2025

KRISHNA KUMAR BHARGAVA

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

.....
Appearance:

Shri Aditya Sanghi, Senior Advocate with Ms. Poonam Sonkar - Advocate for petitioner.

Shri Vivek Sharma - Deputy Advocate General for respondents/State.
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ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

1. Learned Deputy Advocate General appearing for the State submits that by a detailed judgment dated 25.07.2025 Hon'ble Supreme Court of India in SLP (Crl) No.6378 of 2024 titled **Sukdeb Saha vs. The State of Andhra Pradesh and Ors.** has passed extensive directions for all Coaching Institutes, Colleges, States as well as the Authorities covering the issues raised in the present petition. He submits that the issue raised by the petitioner is squarely covered by the said judgment of the Supreme Court.
2. In view of the above, learned senior counsel for petitioner under instructions seeks leave to withdraw the petition, reserving the rights of



the petitioner to raise the issue afresh in future, if need so arises.

3. In view of the above, petition is dismissed as withdrawn.
4. All rights and contentions of the parties are reserved.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

VPA

(VINAY SARAF)
JUDGE